

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MRISHI MARCNDEY INDIA LTD.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	MRISHI MARCNDEY INDIA LIMITED
2.	Date of incorporation of corporate debtor	19.11.1996
3.	Authority under which corporate debtor is incorporated / registered	ROC- Haryana
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45100HR1996PLC124054
5.	Address of the registered office and principal office (if any) of corporate debtor	First floor at shop on Barada Road, Near Sandhu Dharam Kanta, Shahabad Markanda, Shahabad, District Kurukshetra, Shahabad, Haryana, India-136135
6.	Insolvency commencement date in respect of corporate debtor	19.08.2026 (Order received by IRP on 20.08.2026)
7.	Estimated date of closure of insolvency resolution process	15.02.2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Prashant Gupta IBBI/IPA-001/IP-P-02471/2021-2022/13868
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: H.No. 104, Sector 25, Panchkula, Haryana Email: pgupta.rp@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: H.No. 104, Sector 25, Panchkula, Haryana Email: cirp.mrishimarcndey@gmail.com
11.	Last date for submission of claims	02.09.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) https://ibbi.gov.in/home/downloads b) Not Applicable

Notice is hereby given that the National Company Law Tribunal Chandigarh Bench- I have ordered the commencement of a corporate insolvency resolution process of MRISHI MARCNDEY INDIA LIMITED on 19.08.2026

The creditors of MRISHI MARCNDEY INDIA LIMITED are hereby called upon to submit their claims with proof on or 02.09.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Prashant Gupta

IRP in the matter of MRISHI MARCNDEY INDIA LIMITED

IBBI Reg. No: IBBI/IPA-001/IP-P-02471/2021-2022/13868

AFA valid upto 31.12.2026

Address: - H.No.104, Sector 25, Panchkula, Haryana

E-Mail Id:-cirp.mrishimarcndey@gmail.com / pgupta.rp@gmail.com

Date: 21.08.2026

Place: Panchkula

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
MRISHI MARCNEY INDIA LTD.**

RELEVANT PARTICULARS

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10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: H. No. 104, Sector 25, Panchkula, Haryana-134116 Email: cirp.mrshimarcney@gmail.com
11.	Last date for submission of claims	02.09.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
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IBBI Reg. No: IBBI/IPA-001/IP-P-02471/2021-2022/13868

AFA valid upto 31.12.2026

Address:- House No. 104, Sector 25, Panchkula, Haryana-134116

Date: 21.08.2026

E-Mail Id:- cirp.mrshimarcney@gmail.com /

Place: Panchkula

pgupta.rp@gmail.com

RELIANCE

Power

Reliance Power Limited
CIN: L40101MH1995PLC084687
Regd. Office: Reliance Centre, Ground Floor,
19, Walchand Hirachand Marg, Ballard Estate, Mumbai 400 001
Tel.: +91 22 4303 1000, Website: www.reliancepower.co.in
E-mail: reliancepower.investors@reliancegroupindia.com

NOTICE TO SHAREHOLDERS
SPECIAL WINDOW FOR TRANSFER AND
DEMATERIALISATION OF PHYSICAL SHARES

Further to our newspaper advertisement dated June 23, 2026 and in terms of SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated January 30, 2026 ("SEBI Circular"), the Shareholders are once again informed that a special window has already been opened for a period of one year from February 05, 2026 to February 04, 2027 to facilitate transfer and dematerialisation (Demat) of physical shares which were sold /purchased prior to April 01, 2019.

The applicability of this window shall be as per the below matrix and subject to conditions stated in the SEBI Circular:

Lodgement for transfer before April 01, 2019	Availability of Original Share Certificate with the Shareholder	Eligibility to lodge in the current Special Window
No, it is a fresh lodgement	Yes	Yes
Yes, but was rejected/ returned/ not attended to due to deficiency in the documents	Yes	Yes
Yes, was lodged	No	No
No, was not lodged	No	No

The shares so transferred shall be mandatorily credited to the transferee's demat account and shall be under lock-in for a period of one year from the date of registration of transfer. Such shares shall not be transferred/lien-marked/pledged during the said lock-in period. Transfers of disputed shares and shares transferred to IEPF are not considered under this window.

Eligible shareholders who wish to avail this opportunity may submit the transfer request along with requisite documents to the Company's Registrar and Transfer Agent, KFin Technologies Limited (Unit: Reliance Power Limited) at their office at Selenium Tower-B, Plot No. 31 & 32, Gachibowli, Financial District, Nanakramguda, Hyderabad- 500 032.

For Further Information, shareholders may refer to the SEBI Circular available at www.sebi.gov.in or send an email to reliancepower.investors@reliancegroupindia.com or einward.ris@kfinitech.com.

Further, the Company encourages its Members to register or update their email IDs with the Depository Participants/ KFinTech/Company to receive all communications electronically. Members holding shares in physical form are requested to consider dematerializing their holdings to ensure compliance with SEBI guidelines and to facilitate faster and safer transactions. Further, pursuant to SEBI Master Circular no. HO/38/13/11(4)2026-MIRSD-POD/I/4298/2026 dated February 06, 2026, members, whose folios are not updated with PAN, KYC details or Choice of Nomination, are requested to update the above details by submitting the relevant ISR Forms to KFinTech by emailing to einward.ris@kfinitech.com or send the physical copy at above mentioned address.

For Reliance Power Limited

Ramandeep Kaur
Company Secretary

Place : Mumbai
Date : August 21, 2026

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

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MRISHI MARCNEY INDIA LTD.

RELEVANT PARTICULARS

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9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: H. No. 104, Sector 25, Panchkula, Haryana-134116 Email: pgupta.rp@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: H. No. 104, Sector 25, Panchkula, Haryana-134116 Email: cirp.mrishimarcney@gmail.com
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Sd/-

Prashant Gupta

IRP in the matter of MRISHI MARCNEY INDIA LIMITED

IBBI Reg. No: IBBI/IPA-001/IP-P-02471/2021-2022/13868

AFA valid upto 31.12.2026

Address:- House No. 104, Sector 25, Panchkula, Haryana-134116

Date: 21.08.2026 E-Mail Id:- cirp.mrishimarcney@gmail.com /

Place: Panchkula pgupta.rp@gmail.com

यूको बैंक
(समान आपके विश्वास का)



UCO BANK
(Honors your trust)

LOCKER BREAK OPEN NOTICE | DATE: 22.08.2026

UCO BANK, 104, GREEN WOOD PLAZA, GREEN WOOD CITY, SECTOR-45, GURUGRAM

Bank has decided to Break Open the Lockers of the following customers, on Account of Non - Payment of overdue Locker Rent, in spite of repeated reminders at their latest available address on record. If the following customer's failed to contact the concerned branch within 15 Days of this notice, the lockers will be broken open and the contents held in the lockers will be dealt with as per bank guidelines.

LOCKER DETAILS

S.No.	Branch	Locker No.	Branch SOL ID	Customer's Name	Due Amount	Customer's Address
1.	South City Gurugram	BA090	1910	Vijendra Singh	Rs.28,007/- + Penal Charges	848 Sector 46 Gurgaon - 122001
2.	South City Gurugram	CA208	1910	Dipti Awasthi And Manu Awasthi	Rs.11,447/- + Penal Charges	H No.WW 27 2 nd Floor Malibu Town Sector 47 Gurgaon 122001
3.	South City Gurugram	DA332	1910	Aditya Guglani And Meenakshi Guglani	Rs.10,814/- + Penal Charges	B 2/58/ Sushant Lok 3 Ground Floor Sector 57 Gurgaon 122003 R-259 Ground Floor Sushant Lok

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IBBI Reg. No: IBBI/IPA-001/IP-P-02471/2021-2022/13868

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Address:- House No. 104, Sector 25, Panchkula, Haryana-134116

E-Mail Id:- cirp.mrishimarcney@gmail.com /

pgupta.rp@gmail.com

Date: 21.08.2026

Place: Panchkula

प्रपत्र-क
सार्वजनिक घोषणा

(भारतीय दिवाला और शोधन अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए शोधन अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन)
मृषि मार्कंडेय इंडिया लिमिटेड के लेनदारों के ध्यानार्थ

संबंधित विवरण

1.	कार्पोरेट ऋणी का नाम	मृषि मार्कंडेय इंडिया लिमिटेड
2.	कार्पोरेट ऋणी के समावेश की तिथि	19/11/1996
3.	प्राधिकारी जिसके अंतर्गत कार्पोरेट व्यक्ति समावेश/पंजीकृत है	आरओसी, हरियाणा
4.	कार्पोरेट पहचान नंबर/ कार्पोरेट ऋणी का सीमित देयता पहचान नंबर	U45100HR1996PLC124054
5.	कार्पोरेट ऋणी के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई है) का पता	बारादा रोड पर दुकान की पहली मंजिल, संघू धर्म कांटा के पास, शाहबाद मार्कंडा, शाहबाद, जिला कुरुक्षेत्र, शाहबाद, हरियाणा, भारत-136135
6.	कार्पोरेट ऋणी के परिशोधन की शुरुआती तिथि	19/08/2026 (20.08.2026 को आइआरपी को आदेश प्राप्त हुआ)
7.	दिवालिया प्रस्ताव प्रक्रिया समापन की अनुमानित तिथि	15/02/2027
8.	अंतरिम प्रस्ताव पेशेवर के रूप में के कार्यरत दिवालियापन पेशेवर का नाम व पंजीकरण नंबर	प्रशांत गुप्ता पंजीकरण नं. IBBI/IPA-001/IP-P-02471/2021-2022/13868
9.	अंतरिम प्रस्ताव पेशेवर का पता व ई-मेल जैसा कि बोर्ड के साथ पंजीकृत है।	पंजीकृत पता: मकान नंबर 104 सेक्टर-25 पंचकुला-134116, हरियाणा ईमेल: pgupta.rp@gmail.com
10.	अंतरिम प्रस्ताव पेशेवर से पत्राचार के लिए प्रयोग की जाने वाली ईमेल तथा पता	पंजीकृत पता: मकान नंबर 104 सेक्टर-25 पंचकुला-134116, हरियाणा ईमेल: cirp.mrshimarcndey@gmail.com
11.	दावों को प्रस्तुत करने की अंतिम तिथि	02/09/2026
12.	अंतरिम प्रस्ताव पेशेवर द्वारा निर्धारित धारा 21 की उप-धारा (6ए) के खण्ड (बी) के अधीन लेनदार की श्रेणी, यदि कोई है	लागू नहीं
13.	श्रेणी में लेनदार के प्राधिकृत प्रतिनिधि के रूप में चिह्नित दिवालियापन पेशेवर के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नहीं
14.	(क) संबंधित फार्म और (ख) प्राधिकृत प्रतिनिधि को विवरण पर उपलब्ध है:	क) https://ibbi.gov.in/en/home/downloads ख) लागू नहीं

एतद्द्वारा सूचना दी जाती है कि नेशनल कंपनी लॉ ट्रिब्यूनल, चंडीगढ़ बेंच-1 ने 19.08.2026 को मृषि मार्कंडेय इंडिया लिमिटेड की कार्पोरेट दिवालियापन प्रस्ताव प्रक्रिया को शुरू करने का आदेश दिया है।

मृषि मार्कंडेय इंडिया लिमिटेड के लेनदारों को केवल प्रविष्टि नंबर 10 के अंतर्गत वर्णित पत्रों पर अंतरिम प्रस्ताव पेशेवर को 02.09.2026 या उस से पूर्व अपने दावों को प्रमाण सहित प्रस्तुत करने के लिए एतद्द्वारा आमंत्रित किया जाता है।

वित्तीय लेनदारों को केवल इलैक्ट्रॉनिक तरीके द्वारा अपने दावों का प्रमाण प्रस्तुत करना होगा। अन्य सभी लेनदारों अपने दावे व्यक्ति, डाक द्वारा या इलैक्ट्रॉनिक तरीके द्वारा प्रस्तुत कर सकते हैं।

गलत या भ्रामक प्रमाणों को प्रस्तुत करना जुर्माने का हकदार होगा।

ह/-

प्रशांत गुप्ता

मृषि मार्कंडेय इंडिया लिमिटेड के मामले में आइआरपी

आइबीबीआई पंजी सं IBBI/IPA-001/IP-P-02471/2021-2022/13868

एफएफ 31.12.2026 तक वैध है

तिथि: 21.08.2026

पता:- मकान नंबर 104, सेक्टर 25, पंचकुला, हरियाणा-134116

स्थान: पंचकुला

ईमेल आईडी: cirp.mrshimarcndey@gmail.com/

pgupta.rp@gmail.com

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
Corrigendum to Public Announcement dated 22.08.2026
FOR THE ATTENTION OF THE CREDITORS OF MRISHI MARCNDEY INDIA LTD.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	MRISHI MARCNDEY INDIA LIMITED (formerly known as SAMSUNG OVERSEAS LIMITED)
2.	Date of incorporation of corporate debtor	19.11.1996
3.	Authority under which corporate debtor is incorporated / registered	ROC- Haryana
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45100HR1996PLC124054
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13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1.Pooja Gupta Registration No.: -IBBI/IPA-001/IP-P-02937/2025-2026/14513 Address:- House No 1419 First Floor ,Sector 44 B ,Chandigarh ,160047 E-mail id:- ippoojagupta.chd@gmail.com 2. Khushvinder Singhal Registration No.: IBBI/IPA-002/IP-N00888/2019 -2020/12833 Address: - HOUSE NO. 399 ,SECTOR 12-A ,Panchkula ,Haryana ,134112 E-mail id:- Kvsinghal@gmail.com 3. Gurbinder Singh Registration No.: IBBI/IPA-001/IP-P-01787/2019-2020/12720 Address:- HOUSE NO 5600 , SECTOR 38 WEST ,Chandigarh ,160014 E-mail id:- Gurbinderca@gmail.com
14.	a. Relevant Forms and b. Details of authorized representatives are available at:	a) https://ibbi.gov.in/home/downloads b) https://ibbi.gov.in/insolvency-professional

Notice is hereby given that the National Company Law Tribunal Chandigarh Bench - I, have ordered the commencement of a corporate insolvency resolution process of MRISHI MARCNDEY INDIA LIMITED on 19.08.2026

The creditors of MRISHI MARCNDEY INDIA LIMITED are hereby called upon to submit their claims with proof on or 02.09.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Prashant Gupta

IRP in the matter of MRISHI MARCNDEY INDIA LIMITED

IBBI Reg. No: IBBI/PA-001/IP-P-02471/2021-2022/13868

AFA valid upto 31.12.2026

Address: - H.No.104, Sector 25, Panchkula, Haryana-134116

E-Mail Id:-cirp.mrishimarcndey@gmail.com / pgupta.rp@gmail.com

Date: 24.08.2026

Place: Panchkula

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**CORRIGENDUM TO PUBLIC ANNOUNCEMENT DATED 22.08.2026
FOR THE ATTENTION OF THE CREDITORS OF MRISHI MARCNEY INDIA LTD.**

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	MRISHI MARCNEY INDIA LIMITED (formerly known as SAMSUNG OVERSEAS LIMITED)
2.	Date of incorporation of Corporate Debtor	19.11.1996
3.	Authority under which Corporate Debtor is incorporated / registered	ROC- Haryana
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U45100HR1996PLC124054
5.	Address of the registered office and principal office (if any) of Corporate Debtor	First floor at shop on Barada Road, Near Sandhu Dharam Kanta, Shahabad Markanda, Shahabad, District Kurukshetra, Shahabad, Haryana, India-136135
6.	Insolvency commencement date in respect of Corporate Debtor	19.08.2026 (Order received by IRP on 20.08.2026)
7.	Estimated date of closure of insolvency resolution process	15.02.2027
8.	Name and registration number of the insolvency professional acting as Interim Resolution Professional	Prashant Gupta IBBI/IPA-001/IP-P-02471/2021-2022/13868
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: H. No. 104, Sector 25, Panchkula, Haryana-134116 Email: pgupta.rp@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: H.No. 104, Sector 25, Panchkula, Haryana Email: cirp.mrishimarcney@gmail.com
11.	Last date for submission of claims	02.09.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Real Estate Allotees
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Pooja Gupta Registration No.: IBBI/IPA-001/IP-P-02937/2025-2026/14513 Address:- House No. 1419 First Floor, Sector 44-B, Chandigarh ,160047 E-mail id:- ippoojagupta.chd@gmail.com 2. Khushvinder Singhal Registration No.: IBBI/IPA-002/IP-N00888/2019 -2020/12833 Address:- House No. 399, Sector 12-A, Panchkula, Haryana-134112 E-mail id:- Kvsinghal@gmail.com 3. Gurbinder Singh Registration No.: IBBI/IPA-001/IP-P-01787/2019-2020/12720 Address:- House No. 5600 , Sector 38 West, Chandigarh-160014 E-mail id:- Gurbinderca@gmail.com
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) https://ibbi.gov.in/home/downloads b) https://ibbi.gov.in/insolvency-professional

Notice is hereby given that the National Company Law Tribunal Chandigarh Bench - I, have ordered the commencement of a corporate insolvency resolution process of MRISHI MARCNEY INDIA LIMITED on 19.08.2026

The creditors of MRISHI MARCNEY INDIA LIMITED are hereby called upon to submit their claims with proof on or 02.09.2026 to the interim resolution professional at the address mentioned against entry No. 10.

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A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Prashant Gupta

IRP in the matter of MRISHI MARCNEY INDIA LIMITED

IBBI Reg. No: IBBI/IPA-001/IP-P-02471/2021-2022/13868

AFA valid upto 31.12.2026

Address:- H. No.104, Sector 25, Panchkula, Haryana-134116

Date: 24.08.2026

E-Mail Id:-cirp.mrishimarcney@gmail.com /

Place: Panchkula

pgupta.rp@gmail.com

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**CORRIGENDUM TO PUBLIC ANNOUNCEMENT DATED 22.08.2026
FOR THE ATTENTION OF THE CREDITORS OF MRISHI MARCNDHEY INDIA LTD.**

RELEVANT PARTICULARS

1. Name of Corporate Debtor	MRISHI MARCNDHEY INDIA LIMITED (formerly known as SAMSUNG OVERSEAS LIMITED)
2. Date of Incorporation of Corporate Debtor	19.11.1996
3. Authority under which Corporate Debtor is incorporated / registered	ROC- Haryana
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U45100HR1996PLC124054
5. Address of the registered office and principal office (if any) of Corporate Debtor	First floor at shop on Barada Road, Near Sandhu Dharam Kanta, Shahabad Markanda, Shahabad, District Kurukshetra, Shahabad, Haryana, India-136135
6. Insolvency commencement date in respect of Corporate Debtor	19.08.2026 (Order received by IRP on 20.08.2026)
7. Estimated date of closure of insolvency resolution process	15.02.2027
8. Name and registration number of the insolvency professional acting as Interim Resolution Professional	Prashant Gupta IBBI/IPA-001/IP-P-02471/2021-2022/13868
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: H. No. 104, Sector 25, Panchkula, Haryana-134116 Email: pgupta.rp@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: H. No. 104, Sector 25, Panchkula, Haryana Email: cirp.mrishimarcndhey@gmail.com
11. Last date for submission of claims	02.09.2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Real Estate Allottees
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Pooja Gupta Registration No.: IBBI/IPA-001/IP-P-02937/2025-2026/14513 Address:- House No. 1419 First Floor, Sector 44-B, Chandigarh, 160047 E-mail id:- lppoojagupta.chd@gmail.com 2. Khushvinder Singhal Registration No.: IBBI/IPA-002/IP-N00888/2019 -2020/12833 Address:- House No. 399, Sector 12-A, Panchkula, Haryana-134112 E-mail id:- Kvsinghal@gmail.com 3. Gurbinder Singh Registration No.: IBBI/IPA-001/IP-P-01787/2019-2020/12720 Address:- House No. 5600, Sector 38 West, Chandigarh-160014 E-mail id:- Gurbinderca@gmail.com
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) https://ibbi.gov.in/home/downloads b) https://ibbi.gov.in/insolvency-professional

Notice is hereby given that the National Company Law Tribunal Chandigarh Bench - I, have ordered the commencement of a corporate insolvency resolution process of MRISHI MARCNDHEY INDIA LIMITED on 19.08.2026

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Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Prashant Gupta

IRP in the matter of MRISHI MARCNDHEY INDIA LIMITED

IBBI Reg. No: IBBI/IPA-001/IP-P-02471/2021-2022/13868

AFA valid upto 31.12.2026

Address:- H. No.104, Sector 25, Panchkula, Haryana-134116

E-Mail id:- cirp.mrishimarcndhey@gmail.com /

pgupta.rp@gmail.com

Date: 24.08.2026

Place: Panchkula

Classifieds

PERSONAL

I. Ram Kumar Sharma S/o



VISHAL MEGA MART LIM

CIN: L51909HR2018PLC073282

Registered Office: Plot No. 184 Fifth Floor, Platinum Tower, Udyog Vihar
India, 122016. Phone: +91-124-4960000, Fax: +91-1-Website: <https://www.aboutvishal.com/>, Email: secretarial@vishal.comNOTICE OF THE 8TH ANNUAL GENERAL MEETING
THROUGH VIDEO CONFERENCING ('VC')/ OTHER
MEANS ('OAVM') AND E-VOTING INFO

Notice is hereby given that the 8th Annual General Meeting ('AGM') of Vishal Mega Mart Limited shall be held through Video Conferencing ('VC') / Other Audio-Visual Means ('OAVM') or by any other means permitted by the Companies Act, 2013 and the rules made thereunder and the Securities and Exchange Board of India (Listing Regulations) Regulations, 2015 (the Listing Regulations) to transact the businesses as set out in the notice of AGM. In compliance of the Companies Act, 2013 and the rules made thereunder and the Securities and Exchange Board of India (Listing Regulations) Regulations, 2015 (the Listing Regulations) No. 14/2020 dated April 08, 2020 and General Circular No. 20/2020 dated May 11, 2020 issued in this regard, the latest one being General Circular No. 03/2025 dated February 11, 2025 issued by the Ministry of Corporate Affairs and the circulars issued by Securities and Exchange Board of India (Listing Regulations) applicable circulars issued in this regard, the Company has sent the electronic copy of the Annual Report for the Financial Year ('FY') 2025-26 to those shareholders registered with the Company / its Registrar to an Issue and Share Transfer Agent or 'RTA' / Depository Participant(s) ('DPs') / Depositories.

Further, pursuant to the provisions of Regulation 36(1)(b) of the Listing Regulations, web-link, including the exact path, where the complete details of the Annual Report, as accessed, was dispatched to those shareholders whose email address is registered with the Company/RTA/DPs/Depositories. The Notice of AGM and Annual Report for FY 2025-26 are available on the following websites:

(a) Company - www.aboutvishal.com, (b) BSE Limited - www.bseindia.com, (c) National Securities Depository Limited - www.nseindia.com and (d) National Securities Depository Limited - www.evoting.ndsl.com.

Pursuant to the provisions of Section 108 of the Companies Act, 2013, read with the Companies (Management and Administration) Rules, 2014, Regulation 44 of the Listing Regulations (modification(s) or re-enactment(s) thereof for the time being in force), SEBI (Market Abuse) Regulations, 2015 (SEBI (MA) Regulations, 2015) and the Secretarial Standard (SS-2) of the Institute of Company Secretaries of India ('ISS-2'), the Company is pleased to provide the facility through NSDL. Members may cast their votes on all resolutions proposed at the AGM through the remote e-voting facility or e-voting facility during the AGM. The details with cut-off date are as follows:

Cut-off date for determining members eligible for remote e-voting/e-voting during the AGM	Friday, September 11, 2026
Commencement of remote e-Voting period	Tuesday, September 15, 2026
End of remote e-Voting period	Thursday, September 17, 2026

Members (holding shares either in physical form or in dematerialized form) who are registered as Members / List of Beneficial Owners maintained by Depositories as on Friday, September 11, 2026 shall be entitled to attend the AGM and vote through remote e-voting / e-voting facility. The remote e-voting facility shall be disabled for voting on or after the timelines mentioned above. The remote e-voting facility shall be disabled for voting on or after the timelines mentioned above. Once the vote on a resolution is cast, it shall not be allowed to change it subsequently or cast the vote again. The voting rights of the shareholders shall be as on the record date. The voting rights of the shareholders shall be as on the record date. The voting rights of the shareholders shall be as on the record date. The voting rights of the shareholders shall be as on the record date.

Any person, who acquires shares of the Company and becomes a member of the Company, shall be entitled to attend the AGM and vote through remote e-voting / e-voting facility by sending a request at evoting@nsdl.com. However, if he/she is already a member of the Company, he/she can use his/her existing user ID and password for casting his/her vote.

The detailed procedure for casting of vote by way of e-voting and joining the AGM in a manner in which the members holding shares in physical/demat form and addresses can cast their vote through remote e-voting/e-voting at the AGM, is provided in the Notice of AGM.

In case of any queries and/or grievance connected with e-voting, you may refer to the FAQs for Shareholders and e-Voting user manual for Shareholders available on the website www.evoting.ndsl.com or call at 022 - 4886 7000 or send a request to Ms. Pooja Gupta, National Securities Depository Limited, 3rd Floor, Naman Chambers, Plot C-1, Bandra East, Mumbai, Maharashtra - 400051 at the designated email address: secretarial@vishalwholesale.co.in.

The Members are requested to carefully read the notice of AGM and in particular the manner of casting vote by way of remote e-voting/e-voting at the AGM.

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

CORRIGENDUM TO PUBLIC ANNOUNCEMENT DATED 22.08.2026 FOR THE ATTENTION OF THE CREDITORS OF MRISHI MARCNEY INDIA LTD.

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	MRISHI MARCNEY INDIA LIMITED (formerly known as SAMSUNG OVERSEAS LIMITED)
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5.	Address of the registered office and principal office (if any) of Corporate Debtor	First floor at shop on Barada Road, Near Sandhu Dharam Kanta, Shahabad Markanda, Shahabad, District Kurukshetra, Shahabad, Haryana, India-136135
6.	Insolvency commencement date in respect of Corporate Debtor	19.08.2026 (Order received by IRP on 20.08.2026)
7.	Estimated date of closure of insolvency resolution process	15.02.2027
8.	Name and registration number of the insolvency professional acting as Interim Resolution Professional	Prashant Gupta IBBI/IPA-001/IP-P-02471/2021-2022/13868
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: H. No. 104, Sector 25, Panchkula, Haryana-134116 Email: pgupta.rp@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: H.No. 104, Sector 25, Panchkula, Haryana Email: cirp.mrshimarcndey@gmail.com
11.	Last date for submission of claims	02.09.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Real Estate Allotees
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Pooja Gupta Registration No.: IBBI/IPA-001/IP-P-02937/2025-2026/14513 Address:- House No. 1419 First Floor, Sector 44-B, Chandigarh, 160047 E-mail id:- lppoojagupta.chd@gmail.com 2. Khushvinder Singhal Registration No.: IBBI/IPA-002/IP-N00888/2019 -2020/12833 Address:- House No. 399, Sector 12-A, Panchkula, Haryana-134112 E-mail id:- Kvsinghal@gmail.com 3. Gurbinder Singh Registration No.: IBBI/IPA-001/IP-P-01787/2019-2020/12720 Address:- House No. 5600 , Sector 38 West, Chandigarh-160014 E-mail id:- Gurbinderca@gmail.com
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) https://ibbi.gov.in/home/downloads b) https://ibbi.gov.in/insolvency-professional

Notice is hereby given that the National Company Law Tribunal Chandigarh Bench - I, have ordered the commencement of a corporate insolvency resolution process of MRISHI MARCNEY INDIA LIMITED on 19.08.2026

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Sd/-

Prashant Gupta

IRP in the matter of MRISHI MARCNEY INDIA LIMITED

IBBI Reg. No: IBBI/IPA-001/IP-P-02471/2021-2022/13868

AFA valid upto 31.12.2026

Address:- H. No.104, Sector 25, Panchkula, Haryana-134116

E-Mail Id:- cirp.mrshimarcndey@gmail.com /

pgupta.rp@gmail.com

Date: 24.08.2026

Place: Panchkula

Classifieds

फॉर्म ए-
सार्वजनिक सूचना

(भारतीय दिवाला एवं शोधन असमता बोर्ड (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016 के विनियम 6 के अंतर्गत)
मृशी मार्कडेय इंडिया लिमिटेड के लेनदारों के ध्यानार्थ 22.08.2026 दिनांकित सार्वजनिक घोषणा का शुद्धिपत्र

प्रासंगिक विवरण

1.	कॉर्पोरेट देनदार का नाम	मृशी मार्कडेय इंडिया लिमिटेड (पूर्व में समसंग ओवरसीज लिमिटेड के नाम से ज्ञात)
2.	कॉर्पोरेट देनदार के निगमन की तिथि	19.11.1996
3.	प्राधिकरण जिसके अंतर्गत कॉर्पोरेट देनदार निगमित/पंजीकृत है	आरओसी- हरियाणा
4.	कॉर्पोरेट पहचान संख्या/सीमित देयता कॉर्पोरेट देनदार की पहचान संख्या	U45100HR1996PLC124054
5.	कॉर्पोरेट देनदार के पंजीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो) का पता	बराड़ा रोड पर दुकान की पहली मंजिल, संघु धर्म कांटा के पास, शाहाबाद मार्कंडा, शाहाबाद, जिला कुरुक्षेत्र, शाहाबाद, हरियाणा, भारत-136135
6.	कॉर्पोरेट देनदार के संबंध में दिवालियापन प्रारंभ होने की तारीख	19.08.2026 (आईआरपी द्वारा आदेश 20.08.2026 को प्राप्त किया गया)
7.	दिवाला समाधान प्रक्रिया बंद होने की अनुमानित तारीख	15.02.2027
8.	अंतरिम समाधान पेशेवर के रूप में कार्य करने वाले दिवाला पेशेवर का नाम और पंजीकरण संख्या	प्रशांत गुप्ता IBBI/IPA-001/IP-P-02471/2021-2022/13868
9.	अंतरिम समाधान पेशेवर का पता और ईमेल, जैसा कि बोर्ड के पास पंजीकृत है	पता: एच. नं. 104, सेक्टर 25, पंचकुला, हरियाणा-134116 ईमेल: pgupta.rp@gmail.com
10.	अंतरिम समाधान पेशेवर के साथ पत्राचार के लिए उपयोग किया जाने वाला पता और ई-मेल	पता: एच. नं. 104, सेक्टर 25, पंचकुला, हरियाणा ईमेल: cirp.mrishimarcndey@gmail.com
11.	दावा प्रस्तुत करने की अंतिम तिथि	02.09.2026
12.	अंतरिम समाधान पेशेवर द्वारा धारा 21 की उपधारा (6ए) के खंड (बी) के तहत लेनदारों की श्रेणियाँ, यदि कोई हों, सुनिश्चित की गई हैं	रियल एस्टेट आवंटि
13.	एक वर्ग के लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए नामित दिवालियापन पेशेवरों के नाम। (प्रत्येक वर्ग के लिए तीन नाम)	1. पूजा गुप्ता पंजीकरण संख्या:- IBBI/IPA-001/IP-P-02937/2025-2026/14513 पता:- हाउस नं. 1419 फर्स्ट फ्लोर, सेक्टर 44-बी, चंडीगढ़, 160047 ई-मेल आईडी:- ippoojagupta.chd@gmail.com 2. खुशविंदर सिंघल पंजीकरण संख्या:- IBBI/IPA-002/IP-N00888/2019-2020/12833 पता:- हाउस नं. 399, सेक्टर 12-ए, पंचकुला, हरियाणा-134112 ई-मेल आईडी:- Kvsinghal@gmail.com 3. गुरबिंदर सिंह पंजीकरण संख्या:- IBBI/IPA-001/IP-P-01787/2019-2020/12720 पता:- हाउस नं. 5600, सेक्टर 38 वेस्ट, चंडीगढ़-160014 ई-मेल आईडी:- Gurbinderca@gmail.com
14.	(क) संबंधित प्रपत्र और (ख) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है	a) https://ibbi.gov.in/home/downloads b) https://ibbi.gov.in/insolvency.professional

एतद्वारा सूचित किया जाता है कि राष्ट्रीय कंपनी विधि अधिकरण चंडीगढ़ पीठ - 1 ने 19.08.2026 को मृशी मार्कडेय इंडिया लिमिटेड के कॉर्पोरेट दिवाला समाधान प्रक्रिया के प्रारंभ का आदेश दिया है। मृशी मार्कडेय इंडिया लिमिटेड के लेनदारों से एतद्वारा आह्वान किया जाता है कि वे 02.09.2026 को या उससे पहले प्रविष्टि संख्या 10 के सामने उल्लिखित पते पर अंतरिम समाधान पेशेवर के समक्ष प्रमाण सहित अपने दावे प्रस्तुत करें।

वित्तीय लेनदार अपने दावे प्रमाण सहित केवल इलेक्ट्रॉनिक माध्यम से प्रस्तुत करेंगे। अन्य सभी लेनदार प्रमाण सहित दावे व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से प्रस्तुत कर सकते हैं।

प्रविष्टि संख्या 12 के सामने सूचीबद्ध किसी वर्ग से संबंधित वित्तीय लेनदार, फॉर्म सीए में वर्ग के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु प्रविष्टि संख्या 13 के सामने सूचीबद्ध तीन दिवाला पेशेवरों में से अपने अधिकृत प्रतिनिधि का विकल्प दर्शाएगा।

झूठे या भ्रामक दावों के प्रमाण प्रस्तुत करने पर दंड लगाया जाएगा।

दिनांक: 24.08.2026

स्थान: पंचकुला

हस्ताक्षर/- प्रशांत गुप्ता

मृशी मार्कडेय इंडिया लिमिटेड के मामले में

आईबीबीआई पंजीकरण संख्या: IBBI/IPA-001/IP-P-02471/2021-2022/13868

एएफए 31.12.2026 तक वैध

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